

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH - COURT No. I

Service Tax Appeal No.55901 of 2013-Division Bench

(Arising out of Order-in-Appeal No.30/ST/APPL/KNP/2012 dated 16/11/2012 passed by Commissioner (Appeals) Customs, Central Excise & Service Tax, Kanpur)

M/s Simar Manmeet Developers

(India) Pvt. Ltd.

.....Appellant

(112, MMIG Shaheed Nagar, Agra)

VERSUS

Commissioner (Appeals) Customs,

Central Excise & Service Tax, Kanpur

....Respondent

(117/7, Sarvodaya Nagar, Kanpur)

APPEARANCE:

Absent on Call, for the Appellant

Shri P.K. Dubey, Authorised Representative for the Respondent

CORAM:

HON'BLE SMT. ARCHANA WADHWA, MEMBER (JUDICIAL)

HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)

FINAL ORDER NO. 70992 / 2019

Date of Hearing : 20 May, 2019

Date of Decision : 20 May, 2019

PER: ARCHANA WADHWA

On matter being called nobody appeared nor is there any adjournment request in spite of the notice of hearing having been sent to them. We note that the matter is repeatedly coming up on board and was being adjourned in the interest of justice. On 09/01/2018, the same was adjourned to 07/05/2018, by way of last chance. Thereafter it was adjourned to 17/07/2018, when the appellants were again unrepresented and

next date of hearing was fixed on 28/08/2018. Subsequently on 20/11/2018 the appellant was again unrepresented. Matter was adjourned to 06/02/2019 again nobody appeared.

2. The above chequered history of the matter leads us to conclude that the appellant is not interest in pursuing the appeal and the matter cannot be kept on board unlimited time. Accordingly appeal is dismissed for non-prosecution.

(Dictated and pronounced in open court)

Sd/-
(Archana Wadhwa)
Member (Judicial)

Sd/-
(Anil G. Shakkarwar)
Member (Technical)

Lks